

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): During the year 2009-10, 14 Geographical Indications (GIs) were registered in India. Details of these registered GIs are given below:

Sl. No.	Application No.	Geographical Indications	Goods (As per Sec. 2 (f) of GI Act 1999)	State/Country
1.	121	Tirupathi Laddu	Foodstuff	Andhra Pradesh
2.	125	Mango Malihabadi Dusseheri	Agricultural	Uttar Pradesh
3.	128	Puneri Pagadi	Handicraft	Maharashtra
4.	99	Banaras Brocades and Sarees	Handicraft	Uttar Pradesh
5.	127	Tangaliya Shawl	Handicraft	Gujarat
6.	130 & 141	Vazhakulam Pineapple	Agricultural	Kerala
7.	131	Devanahalli Pomello	Agricultural	Karnataka
8.	132	Appemidi Mango	Agricultural	Karnataka
9.	133	Kamalapur Red Banana	Agricultural	Karnataka
10.	138	Santipore Saree	Handicraft	West Bengal
11.	144	Cannanore Home Furnishings	Handicraft	Kerala
12.	43	Peruvian Pisco	Manufactured	Peru
13.	147	Sanganeri Hand Block Printing	Handicraft	Rajasthan
14.	152	Balaramapuram Sarees and Fine Cotton Fabrics	Handicraft	Kerala

New Manufacturing Policy

1718. SHRIMATI SHOBHANA BHARTIA:

SHRI N. K. SINGH:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has unveiled a new Manufacturing Policy for the country which aims to create 100 million jobs by 2025;

(b) whether the same has a contract clause making it easy to hire and fire labour force; and

(c) if so, the safeguards, if any that have been built in to protect the envisaged creation of millions of jobs?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c) Do not arise.

Blocking of Shrimp Exporters' money in US

1719. SHRIMATI GUNDU SUDHARANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that nearly US \$ 30 million of our shrimp exporters' money which has been collected as customs duty has been blocked by US and is not releasing;

(b) if so, the details thereof; and

(c) what action the Ministry is taking to get back the money locked in US?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) Details are given in the statement (*See below*).

(c) The WTO Dispute Settlement Body (DSB) had ruled in India's favour on the issue of continuous bond requirement by the US Customs and Border Protection (CBP) on Frozen Shrimp import from India into the US. Consequent to this order, US Customs and Border Protection (CBP) has done away with the Enhanced Bond Requirement (EBR) from the date of the decision i.e. from 01.04.2009. However, the Indian Importers On Record (IOR) in the US are unable to liquidate the Bonds executed for the period from August, 2004 to 31st March, 2009.

The issue of release of EBRs for the period from August 2004 to 31st March, 2009 has been taken up by the Ministry of Commerce and Industry a number of times with the US Government at various levels and through various bilateral and other trade forums.